NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.58/(MAH)/2012

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE PARTIES:

Anchor Leasing Pvt. Ltd. & Ors.

V/s.

M/s. Khem Land & Properties Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1-	ALTERJO SE	RESPONDENT KEHEMPRUPEKTAY	Alex
2.	PRANTIK MAJUM DAR	Peti Adv. Fer letition	A.
3.	Teja Thanetar	Adv. Los Potitione	e Thanelar

ORDER

C.P. No. 58/397-398/CLB/MB/MAH/2012

- The Learned Representative of the Petitioner is present. Mr. Alex (R-2) is
 present in person and informed that the Consent Terms is drafted and settlement
 is expected in near future.
- 2. The Learned Representative of the Petitioner has made a request that in case the settlement is not achieved then the matter be listed for final hearing.
- It is intimated that the Reply of the Respondent is not on record. A final opportunity is granted to file it on or before 31.01.2017, otherwise the right to file reply shall be forfeited. C.P. No. 58/2012 be enlisted for final hearing on 21.02.2017.

M. K. SHRAWAT. MEMBER (JUDICIAL).

Dated: 12.01.2017.